

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No(s).
38515/2015

(Arising out of impugned final judgment and order dated 16/11/2012
in RP No. 668/2012 in RFA No. 68/2012 & CS(OS) No.177/2012 passed
by the High Court of Delhi at New Delhi)

RAM GOPAL

Petitioner(s)

VERSUS

YOGESHWAR CHAND AND ORS.

Respondent(s)

(Office report for directions)

Date : 28/10/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBERS]

For Petitioner(s) Mr. Hiren Dasan,Adv.
Mr. Chand Qureshi,Adv.
Mrs Sarla Chandra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As a last chance, learned counsel for the petitioner
is granted four weeks' time to cure the defects as
pointed out by the Registry.

(SAPNA BISHT)
SR. P.A.

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER